

Month	Monthly Contracted Quantity	Actual Despatches (Provisional)
April, 2010	13.20 lakh tones	10.87 lakh tones
May, 2010	13.20 lakh tones	12.59 lakh tones
June, 2010	13.20 Lakh tones	10.95 lakh tones
Total during April- June, 2010	39.60 lakh tones	34.41 lakh tones

The dispatches could have been better but for the less lifting of raw coal from coal companies by the private washery operators engaged by these power plants. Further, they have not imported any coal during April-June, 2010 for power generation.

(b) Central Electricity Authority has intimated that no report of any loss of power generation due to coal shortage during, the period April-July, 2010 has been received from Rajasthan.

(c) The inter-ministerial Sub-group functioning in the Ministry of Coal monitors regularly the coal supplies to power utilities, including those located in Rajasthan, for maintaining dispatches, keeping in view availability, logistics etc.

Investigation into licensing violation by loop telecom

1499. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that the Serious Fraud Investigation Office (SFIO) is reported to have asked the Ministry to investigate alleged licensing violations by Loop Telecom;

(b) if so, the details of the action taken by the Ministry in this regard;

(c) whether the Ministry has concluded the investigation into the alleged violations of company laws by Loop Telecom;

(d) if so, the status thereof; and

(e) if not, the reasons for the delay and by when the investigations would be completed and the action taken against the company?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) to (e) Do not arise.

Settlement of claims of employees of DMIL

1500. SHRI M.V. MYSURA REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the present status of Daewoo Motors India Limited (DMIL) and its over 1400 employees;
- (b) whether it is a fact that the employees have not being paid their salaries and benefits even though more than five years have passed since the liquidation process was initiated;
- (c) if so, the reasons for not settling the claims of the employees of DMIL and the officials responsible for this goof-up;
- (d) the time-frame by which the employees would be given their due benefits; and
- (e) the procedure being adopted by the Company Law Board to settle the claims of the existing employees when a company is liquidated and sold to another company?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) M/s Daewoo Motors (India) Limited is in liquidation and the matter is sub-judice before Hon'ble High Court of Delhi.

(e) The liquidation process is governed by the Companies Act, 1956 and the Companies (Court) Rules, 1959. The Company Law Board has no role in respect of companies under liquidation.

Improvement in auditing methodology of companies

1501. SHRI PRAKASH JAVADEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that the investigating agency into Satyam fraud has given its recommendations for improvement in "auditing methodology" of the public and private sector companies;